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Single Bench

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.942/2012
IA-60/2016
IA- 222/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8th August, 2017, 10.30 A.M

| Name of the Company | Yashdeep Trexim Pvt.Ltd -Versus- Rainey Park Suppliers Pvt.Ltd & Ors | | |
|---------------------|--|------------------------|---------------------|
| Under Section | 397/398 O & M | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

- Mr. R.K. Mishra, Adv
- Mr S. Ghosh, Adv
- Mr. A. Basu, Adv
- Mr. S. Choudhury, Adv
- Mr. P. Choudhury, Adv

R-17.

Choudhury, Adv
8/8/17.

- Pramit Kumar Ray, Barr-at-law & Co. Advocate
- Sanjivan Sarkar, Advocate
- Rajib Mullaich, Advocate
- Indradeep Basu. Advocate.

Petitioners

Rajib Mullaich
Advocate

- Akif Ali, Advocate - R-2,3,4

Akif Ali
Advocate

- MS SAPNA CHAUBEY, ADV
- MR. RATUL DAS, ADV
- MR. SANJIV KUMAR TRIVEDI, ADV

gm
R-1
8/2/17

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ORDER

Ld. Lawyers on behalf of petitioner(s) as also respondent(s) are present.

In I.A. No.222/2017 the Ld. Lawyer appearing on behalf of respondent prayed to allow him time to file his reply as he has been stopped to file his reply as per order dated 10.07.2017. Since the petitioner has submitted he has no objection in filing of his reply. Hence, the order dated 10.07.2017 is set aside and respondent is allowed to file reply. Accordingly, the petitioner is also allowed to file his rejoinder within two weeks with a copy to the other side, however, this cannot be taken as a precedence in any other case.

Order in I.A. No.60/2016 passed separately and kept in record.

Fixed on 30.08.2017.

MANORAMA KUMARI
MEMBER(J)